

ITEM NO.20

COURT NO.15

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 148/2024

MADAPATHI NAGENDRAPPA & ORS.

Petitioner(s)

VERSUS

STATE OF TELANGANA,

Respondent(s)

(FOR ADMISSION and IA No.54167/2024-STAY APPLICATION)

Date : 07-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Vishesh Kanodia, Adv.
Ms. Rashi Bansal, AOR
Mr. Praveen Gaur, Adv.
Mr. Karan Mangain, Adv.
Mr. Vaidushya Parth, Adv.
Ms. Tesu Gupta, Adv.
Ms. Kriti Dang, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Status quo, existing as on today, shall be maintained in the
meantime.

We have also perused the order dated 29.12.2023 and are of the
prime facie view that the order suffers from illegality.

(JATINDER KAUR)
P.S. to REGISTRAR

(POONAM VAID)
COURT MASTER (NSH)